

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH : AT HYDERABAD

OA 572/94.

Dt. of Order: 19-5-94.

M.V.Ramanaiah

...Applicant

Vs.

1. The Postmaster General,
AP Southern Region,
Kurnool-518005.
2. The Superintendent of Post
Offices, Proddatur Division,
Proddatur - 516361.
3. The Chief Postmaster General,
AP Circle, Hyd-1.

...Respondents

Counsel for the Applicant : Shri T.V.V.S.Murthy

Counsel for the Respondents : Shri V. Bhimanna Addl. Case

CORAM:

THE HON'BLE SHRI A.B.GORTHY : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

....2.

(26)

ORDER

{ AS PER SHRI A.B. GORTHI, MEMBER (ADMN.) }

The applicant is aggrieved by the order dated 6-5-94 issued by the ^{Asst.} Director of Postal Services, Kurnool transferring him from Jammalamadugu to Pulivendla.

2. The applicant was working as officiating Postmaster, Pulivendla when he requested vide his representation dated 30-1-93 for transferring him to Jammalamadugu on the ground that he was not keeping good health ever since he joined office at Pulivendla. His request was accepted by the D.P.S. and the applicant was transferred from Pulivendla to Jammalamadugu vide order dated 19-2-93. The said order was to the effect that as the transfer was ordered at the request of the applicant he would not be entitled to any TA & TP. In compliance with the said order, the applicant took charge at Jammalamadugu and was working there when suddenly he was confronted with the impugned transfer order.

3. Heard learned counsel for both the parties. Shri T.V.V.S. Murthy, learned counsel for the applicant has assailed the transfer order firstly on the ground that the applicant having been shifted to Jammalamadugu on his own request should have been allowed to complete his normal tenure at Jammalamadugu. The second contention is that the

impugned order would itself indicate that officials junior to the applicant were being accommodated at Jammalamadugu as a result of which the applicant, though senior, is being pushed out. It is further contended that as per the guidelines, the D.P.S. should have obtained the approval of the P.M.G. before issuing the transfer order which does not seem to have been done.

4. Shri V. Bhimanna, learned counsel for the Respondents has urged that this is a routine transfer order which should not be interfered with. In any case, the applicant has submitted a representation on 14-5-94, to the Postmaster-General, Kurnool and hence this OA should not be admitted as the applicant has not exhausted the usual remedy available to him.

5. The applicant has submitted a detailed representation to the competent authority, namely, the Postmaster-General, Kurnool. We deem it proper to allow the Postmaster-General, Kurnool to consider the representation of the applicant on merits and pass suitable speaking order thereon.

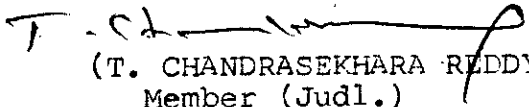
6. In view of the ^{above} ~~over~~-stated, this OA is disposed of at the admission stage itself with the direction to the Postmaster-General, Kurnool (Respondent 1) to ¹ ~~carefully~~ consider the representation of the applicant dated 14-5-94 and pass suitable orders thereon. In case the representation is to be rejected, Respondent 1 shall give detailed reasons in support of ~~the~~ his order. Pending final orders of

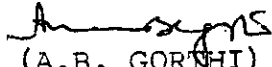
(28)

-- 4 --

Respondent 1 on the representation of the applicant, we direct that status quo as on to-day be maintained so far as the applicant is concerned.

7. The OA is ordered accordingly.
No order as to costs.


(T. CHANDRASEKHARA REDDY)
Member (Judl.)


(A.B. GORNHI)
Member (Admn.)

Dated the 19th May, 1994
Open court dictation.

NS


Deputy Registrar(Judl.)

Copy to:-

1. The Post Master General, A.P.Southern Region, Kurnool-005.
2. The Superintendent of Post Offices, Proddatur Division, Proddatur-361.
3. The Chief Postmaster General, A.P.Circle, Hyd-1.
4. One copy to Sri. T.V.V.S.Murthy, advocate, CAT, Hyd.
5. One copy to Sri. V.Bhimanna, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

4th 20th
pcc 2.23.94
7.34

O.A-572/94

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER (AD)
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER (JUDL)

AND

THE HON'BLE MR. R. RANGARAJAN : M (ADMN)

Dated: 19/5-1994

ORDER/JUDGMENT ✓

~~C.A./P.A./C.A./No.~~

O.A.No.

in
572/94

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

